

INCOME-TAX RULES, 1962

FORM NO. 64F

[See rule 12CC (2)(ii)]

Statement of income distributed by a securitisation trust to be provided to the investor under section 115TCA of the Income-tax Act, 1961

1. Name of the investor:
2. Address of the investor:
3. Permanent Account Number of the investor:
4. Previous year ending:
5. Name and address of the securitisation trust:
6. Permanent Account Number of the securitisation trust:
7. Details of the income paid or credited by the securitisation trust to the investor during the previous year:

(In Rs.)

S. No.	Amount paid or credited/ Deemed to be credited	Date of payment or credit/ Deemed to be credited	Breakup of Amount paid/credited under Heads of Income							
			'Income from House Property'	'Business or Profession'	'Long Term Capital Gain'		'Short Term Capital Gain'		'Other Sources'	
					Referred to in section 10(38)	Others	To which section 111A applies	Others	'Dividend' [referred to in section 115O]	Others
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

I, _____ (Name in full and in block letters) son/ daughter* of _____ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the Annexure(s), including the documents accompanying such Annexure(s), is correct and complete. I further declare that I am furnishing such statement in my capacity as _____ (designation)

Verified today the _____ day of _____

Place _____

* Strike out whichever is not applicable.

Signature